



കേരള സർക്കാർ  
Government of Kerala  
2017



Regn. No. KERBIL/2012/45073  
dated 5-9-2012 with RNI  
Reg. No. KL/TV(N)/634/2015-17

# കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്  
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	Thiruvananthapuram, Tuesday	1939 അഗ്രഹായണം 14 14th Agrahayana 1939		

## PART I

### Notifications and Orders issued by the Government

**General Administration Department**  
**General Administration (Special C)**

NOTIFICATIONS

(1)

No. E-1739614/Spl.C2/2017/GAD.  
*Thiruvananthapuram, 19th October 2017.*

The Honourable Mr. Justice K. P. Jyothindranath, Judge, High Court of Kerala who has been granted leave on full allowances from 29-8-2017 to 31-8-2017 under Section 5(2) of the High Court Judges (Salaries and Conditions of Service) Act, 1954 as per Notification issued under G.O.(Rt.) No. 6539/2017/GAD dated 19-10-2017 has assumed charge and rejoined duty on the forenoon of 13-9-2017, availing holidays on 26-8-2017 (Saturday, Non-sitting day), 27-8-2017 (Sunday-Holiday),

(2)

28-8-2017 (Ayyankali Jayanthi-Holiday), 1-9-2017 (Id-ul-Ad'ha-Holiday), 2-9-2017 to 11-9-2017 (Onam Holidays for the High Court) and 12-9-2017 (Sreekrishna Jayanthi-Holiday).

No. E-1755167/Spl.C2/2017/GAD.  
*Thiruvananthapuram, 19th October 2017.*

The Honourable Mr. Justice P. R. Ramachandra Menon, Judge, High Court of Kerala who has been granted leave on full allowances from 31-7-2017 to 4-8-2017 under Section 5(2) of the High Court Judges (Salaries and Conditions of Service) Act, 1954 as per Notification issued under G.O.(Rt.) No. 6538/2017/GAD dated 19-10-2017 has assumed charge and rejoined duty on the forenoon of 7-8-2017, availing holidays on 29-7-2017 (Saturday Non-sitting day), 30-7-2017 (Sunday-Holiday), 5-8-2017 (Saturday-Non-sitting day) and 6-8-2017 (Sunday-Holiday).

(3)

No. E-1756592/Spl.C2/2017/GAD.

*Thiruvananthapuram, 19th October 2017.*

The Honourable Mr. Justice A. Muhamed Mustaque, Judge, High Court of Kerala who has been granted leave on full allowances from 17-8-2017 to 31-8-2017 under Section 5(2) of the High Court Judges (Salaries and Conditions of Service) Act, 1954 as per Notification issued under G.O.(Rt.) No. 6540/2017/GAD dated 19-10-2017 has assumed charge and rejoined duty on the forenoon of 13-9-2017, availing holidays on 1-9-2017 (Id-ul-Ad'ha-Holiday), 2-9-2017 to 11-9-2017 (Onam holidays for the High Court) and 12-9-2017 (Sreekrishna Jayanthi-Holiday).

By order of the Governor,

M. C. VALSALAKUMARAN,  
*Additional Secretary to Government.*

## Labour and Skills Department

### Labour and Skills (A)

#### ORDERS

(1)

G.O. (Rt.) No. 1385/2017/LBR.

*Thiruvananthapuram, 24th October 2017.*

Whereas, the Government are of opinion that an industrial dispute exists between the Club Secretary, Trivandrum Club, Vazhuthacaud, Thiruvananthapuram-695 010 and the workman of the above referred establishment Sri R. Pradeep Kumar, Mohanam, Maruthamkuzhi, Kanjirampara P. O., Thiruvananthapuram in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

#### ANNEXURE

Whether the dismissal from employment of Sri R. Pradeep Kumar, System Administrator of Trivandrum Club, Vazhuthacaud by the management is justifiable? If not what relief he is entitled to get ?

(2)

G.O. (Rt.) No. 1398/2017/LBR.

*Thiruvananthapuram, 25th October 2017.*

Whereas, the Government are of opinion that an industrial dispute exists between Sri C. R. Lopez, Proprietor, M/s Silmans International 42/1108, Lopez Avenue, Tata Oil Mills Road, Kochi-682 018 and the workman of the above referred establishment Sri K. Appunni, House No. 02/B, Thejas Lane, Chittoor Road, Opp. Lourdes Hospital, Pachalam, Kochi in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Ernakulam. The Labour Court will pass the award within a period of three months.

#### ANNEXURE

Whether the denial of employment to Sri K. Appunni, House No. 02/B, Thejas Lane, Chittoor Road, Pachalam, Kochi by the management of M/s. Silmans International 42/1108, Lopez Avenue, Tata Oil Mills Road, Kochi-682 018 is justifiable or not? If not what are the reliefs he is entitled to ?

(3)

G.O. (Rt.) No. 1400/2017/LBR.

*Thiruvananthapuram, 25th October 2017.*

Whereas, the Government are of opinion that an industrial dispute exists between the Director, Credence Hospital, Near Ulloor Bridge, Ulloor, Medical College P. O., Thiruvananthapuram-11 and the workmen of the above referred establishment represented by the General Secretary, Thiruvananthapuram District Hospital Employees Sangh (BMS), Mazdur Bhavan, Thaliyil Road, Karamana P.O., Thiruvananthapuram-2 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

#### ANNEXURE

Whether the denial of employment to Sri Sunoj, A., Plumber of Credence Hospital, Ulloor, Thiruvananthapuram by its management is justifiable? If not what relief he is entitled to get ?